

# THE HIGH COURT OF ORISSA: CUTTACK

## OFFICE ORDER

**Dated the 31<sup>st</sup> March, 2021**

It is hereby notified that due to fresh surge in COVID-19 cases in some parts of the country as acknowledged in the order dtd. 23.03.2021 issued by the Ministry of Home Affairs, Government of India and the order of the same date issued by the office of the Special Relief Commissioner, Government of Odisha laying down protocol regarding large gatherings and in light of the recent reports of corresponding increase in COVID-19 positive cases in the State, it has been decided by the High Court of Orissa that it shall function only by virtual mode/video conferencing w.e.f. 05.04.2021 until further orders. With a view to preventing spread of COVID-19, except the officers and staff of the Court, there shall be restriction for others over entry into the High Court campus.

Filing of cases and documents shall be done either through drop box (kept near the counters of the Copying Section) during usual filing hours or through e-mail at [efiling.od-hc@gov.in](mailto:efiling.od-hc@gov.in) or through e-filing portal. No case should be filed through more than one mode.

For listing of cases, mention may be made by filing mention memos in the drop box (*kept near the counters of the Copying Section*) between 11 A.M. to 12 noon. Urgent matters where oral mentioning is felt necessary can be done before the Deputy Registrar (Judicial) through video conferencing between 11 AM to 12 noon. The link for such video conferencing shall be provided in cause list notice.

Learned counsel and Parties in Person shall appear before Courts only through video conferencing. The links for such video conferencing for each Bench shall be published in usual manner in the cause list notice. The Standard Operating Procedure (SOP) for hearing of cases through hybrid arrangement, having reference to Office Order dtd. 29.01.2021 shall remain in abeyance till further orders.

Grant of certified copies shall remain suspended and the Orders and Judgments passed by the Hon'ble Court as available in the Court's website (or printout thereof) may be utilized in lieu of certified copies in the manner prescribed in Hon'ble Court's Notification No.4587 dtd. 25.03.2020 and such arrangement shall remain in force till further orders.

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21/3/2021

P.T.O



Functioning of the Lawzima Courts shall remain suspended till further orders.

As far as Subordinate Courts and Tribunals of the State are concerned, the following guidelines shall be followed w.e.f. 05.04.2021:-

- i. The Subordinate Courts and Tribunals of the State shall continue to function as usual in accordance with the Standard Operating Procedure issued vide letter no. XLIX-E-4/2020/1933/38 dtd. 11.02.2021.
- ii. However, if the circumstances concerning COVID-19 so warrant it shall be open to the concerned Judge to resort to virtual hearing under intimation to the District Judge.
- iii. Similarly, if the circumstances concerning COVID-19 so warrant it shall be open to the Tribunals to resort to virtual hearing under intimation to the High Court.
- iv. Working of Subordinate Courts and Tribunals in the State shall be suspended under intimation to the High Court, by the concerned District Judge or the Presiding Officer of the Tribunal, as the case may be, in areas which are declared as containment zone.
- v. Production of accused persons before the Courts, except in the first instance, may be done through video conferencing.
- vi. The cause lists, orders passed by the Courts and next date of cases shall be uploaded in the website of the District Courts in timely manner.

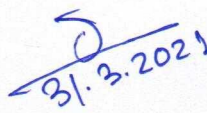
**BY ORDER**

  
31/03/2021  
**REGISTRAR GENERAL**

**Memo No. 4252 (100) / Dtd.31.03.2021**

**Copy forwarded to:-**

1. All Officers of the Court
2. The Joint Registrar-cum-Principal Secretary to Hon'ble the Chief Justice
3. All ADR-cum-Additional Principal Secretaries/Asst. Registrar-cum-Sr. Secretaries/ Secretaries to the Hon'ble Judges of the Court
4. All Superintendents of the Court
5. The Technical Director, NIC, OHC for uploading in the Orissa High Court website.
6. The Medical officer of the Court  
for information and necessary action.

  
31.3.2021  
**SPECIAL OFFICER (SPL. CELL)**

P.T.O.



**Memo No. 4253 (70) / Dtd.31.03.2021**

**Copy forwarded to the -**

1. Secretary General, Supreme Court of India, New Delhi
  2. Registrar General, All High Courts
  3. Chief Secretary to Govt. of Odisha, Bhubaneswar
  4. Advocate General, Odisha, Cuttack
  5. Principal Secretary to Govt. of Odisha, Home Department, Bhubaneswar
  6. Principal Secretary to Govt. of Odisha, Finance Department, Bhubaneswar
  7. Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar
  8. Principal Secretary to Govt. of Odisha, Health & Family Welfare Department, Bhubaneswar
  9. Director, Odisha Judicial Academy, Cuttack
  10. Member-Secretary, Odisha State Legal Services Authority, Cuttack
  11. District & Sessions Judges (All) of the State
  12. President, High Court Bar Association, Cuttack
  13. Commissioner of Police, Police Commissionerate, Bhubaneswar
  14. Deputy Commissioner of Police, Cuttack
- for information and necessary action.

  
31.3.2021  
**SPECIAL OFFICER (SPL. CELL)**

**Memo No. 4254(8) / Dtd.31.03.2021**

**Copy forwarded to:-**

1. The Presiding Officer, Industrial Tribunal, Bhubaneswar / Rourkela
  2. The Presiding Officer, Cooperative Tribunal, Bhubaneswar
  3. The Presiding Officer, State Education Tribunal, Bhubaneswar
  4. The Chairman, Sales Tax Tribunal, Cuttack
  5. The Member, 2<sup>nd</sup> MACT, Cuttack / Sambalpur / Berhampur
- for information and necessary action.

  
31.3.2021  
**SPECIAL OFFICER (SPL. CELL)**